

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Comp. App. (AT) (Ins.) No.600 of 2022

In the matter of:

Inteco Melting and Casting Technologies GMBH

....Appellant

Vs.

**M/s. Inteco Special Melting Technologies (India) Pvt.
Ltd. & Ors.**

...Respondents

For Appellant:

**Mr. K. Datta, Senior Advocate with Ms. Parul
Kashyap, Mr. Anuj P. Agarwala, Advocates.**

For Respondents:

**Mr. Arjun Asthana, Ms. Shubhangi Gupta,
Advocates for R2-3.**

ORDER

(Through Virtual Mode)

26.05.2022: Learned Counsel for the Appellant submits that by impugned order the Corporate Debtor has been sent to Insolvency on an Application filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 of the debt of Rs.29,36,840/-. It is submitted that the Corporate Insolvency Resolution Process has been initiated by Ex-Director of the Corporate Debtor. He submits that the Appellant is ready to deposit the entire amount in this Tribunal.

2. Let the amount be deposited in the form of Demand Draft in favour of "The Pay and Accounts Officer, Ministry of Corporate Affairs, New Delhi" within a week.

3. Issue Notice. Let a copy of the Appeal be served to the Counsel for the Respondent Nos.2 and 3 who accepts notice on behalf of Respondent Nos.2



and 3. Reply be filed within two weeks. Rejoinder, if any, may be filed within two weeks thereafter.

4. List the Appeal on 12.07.2022. Subject to deposit as directed above, the impugned order dated 20.05.2022 shall remain stayed.

CERTIFIED PAID COPY



DATE OF APPLICATION 30-05-2022

DATE OF FEE REMITTED 30-05-2022

DATE OF ISSUE 30-05-2022

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

(Principal Bench)
2nd & 3rd Floor, MDS (MTNL), Building
17, 18 Complex, Lodhi Road
New Delhi

sdL
[Justice Ashok Bhushan]
Chairperson

sdL
[Naresh Salecha]
Member (Technical)

Anjali/nn

Syler 20/5/22
Assistant Registrar/IC

National Company Law Appellate Tribunal
(Principal Bench)
New Delhi